



The Andhra Pradesh Regularisation of Services of Contract Employees Act, 2023

Act No. 30 of 2023

Keywords:

National Pension System

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ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
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No. 30] AMARAVATI, FRIDAY, 20th OCTOBER 2023.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th October, 2023 and the said assent is hereby first published on the 20th October, 2023 in the Andhra Pradesh Gazette for general information :

ACT No. 30 of 2023.

**AN ACT FURTHER TO REGULARISE THE SERVICES OF PERSONS
APPOINTED ON CONTRACT BASIS.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy fourth year of the Republic of India as follows:-

CHPATER - I
PRELIMINARY

1. (1) This Act may be called the Andhra Pradesh Regularisation of Services of Contract Employees Act, 2023. Short title, Extent and commencement.
- (2) It shall extend to the persons, who have been appointed on Contract basis on or before 2nd June 2014 and are continuing till date in Government Departments.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,-

(1) "Persons appointed on Contract Basis" means a person appointed in Government Departments duly following the conditions specified in Clause 3 under Chapter-II of this Act;

Explanation: The persons so appointed on contract basis.

(2) "Government" means the Government of Andhra Pradesh;

(3) "Government Department" means the Government Departments as enumerated in the Schedule to this Act.

(4) "Regularisation" means the substantive appointment, under the provisions of this Act, of a person appointed on contract basis in a Government Department.

(5) "National Pension System (NPS)" means the contributory pension system referred to in section 20 of the Pension Fund Regulatory and Development Authority Act, 2013, whereby contributions from a subscriber are collected and accumulated in an Individual pension account using a system of points of presence, a Central Record keeping Agency and pension funds, as may be specified by regulations by Pension Fund Regulatory and Development Authority;

(6) 'Notification' means a notification published in the Andhra Pradesh Gazette;

CHAPTER-II

REGULARIZATION OF SERVICES OF PERSONS APPOINTED ON CONTRACT BASIS

Conditions of eligibility for regularisation.

3. Notwithstanding anything contained in any law/ Rule/ Notification/ Government order for the time being in force, the persons appointed on contract basis, shall be regularised, subject to fulfilment of the following conditions.

(1) Regularization shall be applicable to the persons appointed on contract basis in the Government Departments only.

(2) The persons should have been appointed on contract basis as on 2nd, June 2014 and should be continuing as on the date of the commencement of this Act.

(3) The contract appointments should have been made on full time basis only. The appointments made on Part-time, Hourly, Guest Basis, etc., shall not be considered for the purpose of regularisation.

(4) The contract appointments should have been made against substantive vacancies of permanent sanctioned posts with concurrence of Finance Department under the provisions of this Act.

Provided that such persons appointed on contract basis, if discontinued temporarily in vacation departments, shall also be entitled to be regularised under this Act, subject to condition (5) of Section 3;

(5) The regularisation of a person appointed on contract basis shall be considered, only if his Initial appointment was in due compliance with the procedure relating to;

- (i) Selection Process;
- (ii) Rule of reservation;
- (iii) Eligibility, age & educational qualifications prescribed for the post;
- (iv) Notification of Vacancies.

(6) The regularisation shall be only, against, clear vacancies after duly excluding the vacancies notified by the recruitment bodies such as Andhra Pradesh Public Service Commission (APPSC), Andhra Pradesh State Level Police Recruitment Board (APSLPRB), etc.,

4. Notwithstanding anything contained in any law for the time being in force, the regularization shall be with prospective effect only i.e., with effect from the date of issue of orders of regularization under this Act. The period rendered on contract basis shall not be counted for any service benefits.

Counting the contract service for benefits.

5. The persons so regularized shall be governed by the provisions of the National Pension System (NPS) as adopted by the Government and with prospective effect only.

Pension Benefits.

CHAPTER-III
MISCELLANEOUS

Power to make Rules.

6. Subject to the provisions of this Act, the Government may, by notification in the official Gazette, make Rules to give effect to the provisions of this Act.

Power to remove difficulties.

7. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government of Andhra Pradesh may, by order published in the official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:

Provided that no order shall be made under this section after the expiry of three (3) years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the State Legislature.

SCHEDULE

S.No	Department Name
1	AGC01--(Agriculture Marketing & Co-Operation Secretariat)
2	AGC02--(Agriculture Department)
3	AGC03--(Horticulture Department)
4	AGC04--(Sericulture Department)
5	AGC05--(Marketing Department)
6	AGC06--(Registrar Of Co-Operative Societies)
7	AHF01--(Animal Husbandry Dairy Development & Fisheries Secretariat)
8	AHF02--(Animal Husbandry Department)
9	AHF03--(Fisheries Department)
10	BCW01--(Backward Classes Welfare Secretariat)
11	BCW02--(Backward Classes Welfare Department)
12	EFS01--(Environment Forest Science & Technology Secretariat)
13	EFS02--(Principal Chief Conservator Of Forests)
14	EHE01--(Higher Education Secretariat)
15	EHE03--(Collegiate Education Department)
16	EHE04--(State Archives)
17	EHE06--(Oriental Manuscripts Department)
18	ENE01--(Energy And Infrastructure Secretariat)
19	ENE02--(Chief Electrical Inspector To Government)
20	ESE01--(Secondary Education Secretariat)
21	ESE02--(School Education Department)
22	ESE03--(Government Examinations Department)
23	ESE08--(Registrar Of Publications)
24	ESE09--(Adult Education Department)
25	ESE10--(Public Libraries Department)
26	ESE11--(Jawahar Bal Bhavan)
27	ESE12--(Government Textbook Press)
28	ESE14--(Intermediate Education Department)
29	EWS01--(Economically Weaker Section Welfare Secretariat)
30	FCS01--(Food & Civil Supplies Secretariat)
31	FCS02--(Food And Civil Supplies Department)

32	FCS03--(Legal Metrology Department)
33	FCS04--(Andhra Pradesh State Consumer Disputes Redressal Commission)
34	FIN01--(Finance Secretariat)
35	FIN02--(Treasuries And Accounts Department)
36	FIN03--(State Audit Department)
37	FIN04--(Life Insurance Department)
38	FIN05--(Pay And Accounts Officer)
39	FIN08--(Works Accounts Directorate)
40	FIN09--(Andhra Pradesh State Directorate Of Revenue Intelligence)
41	GAD01--(General Administration Secretariat)
42	GAD02--(Information & Public Relations Department)
43	GAD03--(Andhra Pradesh Public Service Commission)
44	GAD04--(Tribunal For Disciplinary Proceedings)
45	GAD05--(Anti-Corruption Bureau)
46	GAD06--(Protocol Directorate)
47	GAD07--(Governor & Governor Secretariat)
48	GAD08--(Lok-Ayukta&UpaLok-Ayukta)
49	GAD10--(Vigilance & Enforcement Directorate General)
50	GAD11--(Andhra Pradesh Bhavan New Delhi)
51	GAD12--(Andhra Pradesh Vigilance Commission)
52	GAD16--(Chief Electoral Officer)
53	GAD17--(Andhra Pradesh State Administrative Tribunal)
54	GAD18--(Translations Directorate)
55	GAD19--(Andhra Pradesh Information Commission)
56	GAD20--(Special Enforcement Bureau)
57	GAD57--(Special Investigation Team (Sit))
58	GWS01--(Secretariat Of Gram Volunteers/Ward Volunteers & Village Secretariats/Ward Secretariats (Gvwv&Vsws))
59	GWS02--(Directorate Of Gram Volunteers / Ward Volunteers And Village Secretariats / Ward Secretariats)
60	HMF01--(Health Medical & Family Welfare Secretariat)
61	HMF02--(Medical Education Department)
62	HMF03--(Public Health And Family Welfare Department)
63	HMF04--(Family Welfare Department)

64	HMF05--(Institute Of Preventive Medicine)
65	HMF06--(Ayurveda Yoga Unani Siddha & Homeopathy (Ayush) Department)
66	HMF07--(Drugs Control Administration)
67	HOM01--(Home Secretariat)
68	HOM02--(Director General & Inspector General Of Police)
69	HOM03--(Director General & Inspector General Of Prisons)
70	HOM04--(Printing Stationery & Stores Purchase Department)
71	HOM05--(Director General Of State Disaster Response And Fire Services)
72	HOM06--(Sainik Welfare Department)
73	HOM07--(Police Academy)
74	HOM09--(Intelligence Department)
75	HOM11--(Home Guards)
76	HOM12--(Special Protection Force)
77	HOM13--(Grey Hounds)
78	HOM15--(Organisation Of Counter Terrorist Operations (Octopus))
79	HOM16--(Commissioner Of Police Visakhapatnam)
80	HOM17--(Commissioner Of Police Vijayawada)
81	HOM18--(Prosecutions Department)
82	HOM19--(Crime Investigation Department (Cid))
83	HOM20--(Andhra Pradesh Special Police(Apsp))
84	HOU01--(Housing Secretariat)
85	HOU02--(Weaker Section Housing)
86	ICD01--(Water Resources Secretariat)
87	ICD02--(Command Area Development Authority)
88	ICD03--(Ground Water Department)
89	ICD05--(Water Resources (Administration))
90	ICD06--(Major Irrigation Flood Control And Drainage)
91	ICD08--(Minor Irrigation Department)
92	ICD12--(N.T.R Telugu Ganga Project)
93	ICD17--(Central Design Organisation)
94	ICD18--(Inter State Water Resources)
95	ICD19--(Commissionerate Of Tenders)

96	ICD20--(Irrigation Projects Kadapa)
97	ICD21--(Hydrology Department)
98	ICD25--(Irrigation Projects North Coastal Districts)
99	ICD26--(Irrigation Projects Ongole)
100	ICD27--(Irrigation Projects Anantapur)
101	ICD28--(Polavaram Project)
102	ICD32--(Irrigation Projects Kurnool)
103	ICD33--(Resettlement And Rehabilitation Commissionerate)
104	ICD34--(Quality Control Wing For Andhra Region)
105	ICD43--(Godavari Delta System Dowlaiswaram)
106	ICD44--(Krishna Delta System Vijayawada)
107	IID01--(Infrastructure & Investment Secretariat)
108	IID02--(State Ports Directorate)
109	INC01--(Industries And Commerce Secretariat)
110	INC02--(Industries Commerce And Export Promotion Department)
111	INC03--(Handlooms & Textiles Department)
112	INC04--(Mines And Geology Department)
113	INC05--(Sugar Cane Commissioner)
114	ITC01--(Information Technology Electronics & Communications Secretariat)
115	LAE01--(Labour And Employment Secretariat)
116	LAE03--(Labour Department)
117	LAE05--(Factories Department)
118	LAE10--(Labour Court Guntur)
119	LAE11--(Labour Court-Cum-Industrial Tribunal Visakhapatnam)
120	LAE12--(Labour Court Anantapur)
121	LAE18--(Insurance Medical Services Department)
122	LAE19--(Bollers Department)
123	LAW01--(Law Secretariat)
124	LAW02--(Registrar General Of High Court)
125	LAW04--(Advocate General Of Andhra Pradesh)
126	LAW05--(Andhra Pradesh State Legal Services Authority)
127	LAW06--(Andhra Pradesh Judicial Academy)
128	LAW51--(Judge Judicial Preview)

129	LEG01--(Legislature Secretariat)
130	MAU01--(Municipal Administration And Urban Development Secretariat)
131	MAU02--(Municipal Administration Department)
132	MAU03--(Town And Country Planning Department)
133	MAU04--(Public Health Engineering Department)
134	MNW01--(Minorities Welfare Secretariat)
135	MNW02--(Minorities Commission)
136	MNW03--(Minorities Welfare Department)
137	PBE01--(Public Enterprises Secretariat)
138	PLG01--(Planning Secretariat)
139	PLG02--(Economics And Statistics Department)
140	PRR01--(Panchayat Raj And Rural Development Secretariat)
141	PRR02--(Panchayat Raj Department)
142	PRR03--(Panchayat Raj Engineering Department)
143	PRR04--(State Election Commission)
144	PRR05--(Rural Development Department)
145	PRR06--(Rural Water Supply Department)
146	PRR07--(Andhra Pradesh Academy Of Rural Development (Apard))
147	REV01--(Revenue Secretariat)
148	REV02--(Land Administration Department)
149	REV03--(Commercial Taxes Department)
150	REV04--(Excise Department)
151	REV05--(Survey Settlement And Land Records Department)
152	REV07--(Endowments Department)
153	REV08--(Registration And Stamps Department)
154	REV10--(Relief And Disaster Management Commissionerate)
155	REV11--(Andhra Pradesh Value Added Tax Appellate Tribunal Visakhapatnam)
156	RTG01--(Department Of Real Time Governance)
157	SEI01--(Skill Development Entrepreneurship And Innovation Secretariat)
158	SEI02--(Employment And Training Department)
159	SEI03--(Technical Education Department)
160	SOW01--(Social Welfare Secretariat)

161	SOW02--(Social Welfare Department)
162	SOW03--(Tribal Welfare Department)
163	SOW04--(Tribal Welfare Engineering Department)
164	TRB01--(Transport Roads And Buildings Secretariat)
165	TRB02--(Administration State Roads & Road Safety Works (Rsw) Enc (R&B))
166	TRB03--(Transport Department)
167	TRB14--(Public Transport Department)
168	WDC01--(Women Children Differently Abled And Senior Citizens Secretariat)
169	WDC02--(Women Development & Child Welfare Department)
170	WDC03--(Department For Welfare Of Differently Abled Transgender And Senior Citizens)
171	WDC04--(Juvenile Welfare Department)
172	YTC01--(Youth And Sports Secretariat)
173	YTC02--(Cultural Affairs Department)
174	YTC03--(Tourism Department)
175	YTC04--(Youth Services Department)
176	YTC05--(National Cadet Corps (N.C.C) Department)
177	YTC07--(Archaeology & Museums Department)

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